

For hear.
ad 5 to 6.1.99

28.1.99

In this case on 26.11.98, it was submitted by Shri D.P. Dhalasamant that the brief has been taken away from him by the applicant and in view of this he will not appear on behalf of the petitioner. Because of this notice was sent to the applicant by Regd. post to make alternative arrangement or intimating about the next date of hearing. Notice has been sent with the endorsement of the postal department that the applicant has left the address. As this is only address given by the applicant, it is not possible for the Registry to locate the applicant. In view of this, the petition is dismissed for default.

Shri B. Lal, learned Senior Counsel on behalf of the respondents is present and heard.

[Signature]
28.1.99

Hemker(J)

Copies of order
dt. 28.1.99 may be
sent to the court
for books

1.2.99

So
Baell
1.2.99